

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

O.A.No.568/98.

Dated this Wednesday the 19th Day of June, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman.
Hon'ble Shri M.P. Singh, Member (Administrative).

Miss Urmilaben D. Oza,
Prabhu Falia,
P.O.Nani Daman,
Pin - 396 210.

.. Applicant.

Versus

1. Union of India, through
The Secretary,
Ministry of Home Affairs,
Central Secretariat,
North Block,
New Delhi.

2. The Administrator,
Union Territory of Daman
& Diu, Secretariat,
Fort Area,
P.O. Moti Daman.
Pin - 396 220.

3. The Collector &
Secretary (Education),
Administration of Daman
& Diu, Fort Area,
P.O. Moti Daman.

.. Respondents.

(By Advocate Shri R.K. Shetty).

Order (Oral)

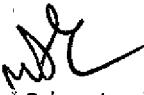
Justice Birendra Dikshit, Vice Chairman.

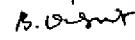
In this case on 5.3.2002, none appeared for the applicant and case was adjourned to 18.3.2002. Again, on 18.3.2002 none appeared for applicant and the case was dismissed for default, directing the applicant to pay Rs. 500/-

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Rs.650/- as cost to respondents within a period of one month from the date of receipt of a copy of this order.

2. An M.P.372/2002 has been moved for restoration on 31.5.2002 which is on the Board for hearing. From Roznama we find that none appeared on 6.6.2002 on behalf of applicant and the case was adjourned to 11.6.2002. On 11.6.2002, Shri S.P. Inamdar, Advocate mentioned on behalf of Shri I.J. Naik Advocate for adjournment and it was adjourned to 19.6.2002. Today, again the Counsel for applicant is not present. From record it appears that the cost of Rs.650/- has also not been paid, which was directed to be paid within one month on 18.3.2002. Under aforesaid circumstances, in absence of counsel for applicant, the M.P.372/2002 is dismissed for want of prosecution.


(M.P. Singh)
Member (A)


(Birendra Dikshit)
Vice Chairman.

H.